GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

RAJYA SABHA STARRED QUESTION NO. 129 TO BE ANSWERED ON 09/12/2021

REGULATION OF NEWS ON PRIVATE CHANNELS AND SOCIAL MEDIA

129. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether news bulletins are being telecasted, apart from Doordarshan, by private TV channels, YouTube channel, Facebook, Instagram, etc.;
- (b) if so, whether Government has any proposal to regulate these news channels; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 129 FOR ANSWER ON 09.12.2021

(a) to (c): The Central Government grants permission to private satellite TV channels, including news channels, under the Uplinking and Downlinking Guidelines, 2011. Private TV channels, including news channels, are regulated by the Cable Television Networks Act, 1995 and the Rules framed thereunder.

In respect of digital media, the Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Codes) Rules, 2021 under the Information Technology Act, 2000 on 25th February, 2021 which inter-alia provide for the following:

- Code of Ethics to be followed by digital news publishers and publishers of online curated content.
- ii. A three-level Grievance Redressal Mechanism consisting of the publisher (Level-I), self-regulating body constituted by the publishers (Level-II) and an Oversight Mechanism of the Government (Level-III), with time bound grievance disposal mechanism.
- iii. Furnishing of information by the publishers to the Government and periodic disclosure of information regarding grievance redressal in public domain.
